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CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI

MISCELLANEOUS APPLICATION No.41/2021
in
ORIGINAL APPLICATION No.411/2020

Date of Decision: 13th January, 2021

CORAM: DR. BHAGWAN SAHAI, MEMBER (A)
RAVINDER KAUR, MEMBER (J)

Shri Dinesh, Son of Vittal Chavan, age 44 years,
serving as Cook in the office of the respondents,
P.A. No.44032-F, residing at C.P. Talao,
Room No.1077, Nr. Durga Mata Mandir, Wagle Estate,
Thane (W), Maharashtra 400 604.
Email: darpanchavan2001@rediffmail.com.
Mob. No.9167493031.

- Applicant

(By Advocate Shri Vicky Nagrani)

Versus

1. Union of India, through the Secretary,
Ministry of Defence, South Block, New Delhi 110 011.
2. Chief of Air Staff, O/o CAO, Air Headquarter,
Vayu Bhavan, Rafi Marg, New Delhi 110 106.
3. Air Officer Commanding in Chief, Headquarter,
South Western Air Command, Indian Air Force,
Vayu Shakti Nagar, Lekawada,
Gandhinagar 382 042 (Gujarat State).
4. Station Commander, O/o S.C. 26 Wing Air Force Station,
Kolshet Road, Sardar Baug,
Thane 400 607 (Maharashtra).

- Respondents

ORDER (ORAL)
Per : Ravinder Kaur, Member (J)

Present:-

Advocate Shri Vicky Nagrani for the
applicant.

2. Head arguments on MA No.41/2021 for restoration of the OA which was dismissed in default vide order dated 24.12.2020.

3. Learned counsel has submitted that neither the applicant nor the counsel could attend the proceedings since they were unable to join proceedings through videoconference.

4. In view of the explanation given by learned counsel, the order dated 24.12.2020 is hereby set aside and the OA is restored. Hence, MA No.41/2021 stands allowed.

5. Heard learned counsel for sometime on admission.

6. At this stage, learned counsel under the instructions from his client seeks permission to withdraw the present OA unconditionally.

7. Consequently, the Original Application is dismissed as withdrawn. No order as to costs.

(Ravinder Kaur)
Member (Judicial)

(Dr. Bhagwan Sahai)
Member (Administrative)

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22/10/21